

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 727/MP/2020 along with IA No. 29/IA/2022

Subject : Petition under Section 79(1)(c) of the Electricity Act, 2003 read with Regulation 32 and 33A of Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium Term Open Access in inter-State Transmission and related matters) Regulations, 2009 along with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 seeking, inter alia, relaxation of Clause 11.2 of the Detailed Procedure issued by the Central Electricity Regulatory Commission for "Grant of Connectivity to Projects based on Renewable Sources to the Inter-State Transmission System" dated 15.5.2018 and adjudicating the dispute that has arisen in relation to the agreements entered between Central Transmission Utility and the Petitioner herein.

Petitioner : Mytrah Energy (India) Private Limited (MEIPL)

Respondent : Power Grid Corporation of India Limited

Petition No. 227/MP/2020 along with IA No.7/IA/2022

Subject : Petition under Section 79(1)(f) read with Section 79(1)(k) of the Electricity Act, 2003 along with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 seeking issuance of appropriate orders/directions to Solar Energy Corporation of India Limited pursuant to issues arising out of the Power Purchase Agreement dated 4.9.2018 and seeking consequent relief for releasing the Bank Guarantee issued by the Petitioner in favour of Solar Energy Corporation of India Limited.

Petitioner : Mytrah Vayu (Brahmaputra) Private Limited (MVBPL)

Respondents : Solar Energy Corporation of India Limited (SECI) and 3 Ors.

Date of Hearing : 5.8.2022

Coram : Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Parties Present : Shri Venkatesh, Advocate, MEIPL & MVBPL
Shri Vineet Kumar, Advocate, MEIPL & MVBPL
Shri Suhael Butta, Advocate, MEIPL & MVBPL
Shri Siddharth Joshi, Advocate, MEIPL & MVBPL
Shri Punyam Bhutani, Advocate, MEIPL & MVBPL
Ms. Suparna Srivastava, Advocate, PGCIL
Shri Tushar Mathur, Advocate, PGCIL
Ms. Soumya Singh, Advocate, PGCIL



Shri M. G. Ramachandran, Sr. Advocate, SECI
Ms. Tanya Sareen, Advocate, SECI
Shri Buddy Ranganadhan, Advocate, BYPL
Shri Hasan Murtaza, Advocate, BYPL
Shri Anand Kumar Shrivastava, Advocate, TPDDL
Shri Ankit Bhandari, Advocate, TPDDL
Shri Ramesh Kurre, MEIPL
Shri Siddharth Sharma, CTUIL
Shri Yatin Sharma, CTUIL
Shri Swapnil Verma, CTUIL
Ms. Himanshi, CTUIL
Ms. Muskan Agarwal, CTUIL
Ms. Neha Singh, SECI
Shri Shubham Mishra, SECI
Ms. Aditee Nitnavare, SECI

Record of Proceedings

Cases were called out for virtual hearing.

2. At the outset, learned counsel for the Petitioners prayed for an adjournment on the ground of non-availability of the arguing senior counsel. Learned counsel sought liberty to file the rejoinder to the reply filed by the Respondent, PGCIL in Petition No. 727/MP/2020.
3. Learned senior counsel for the Respondent, SECI in Petition No. 227/MP/2020 submitted that the Petitioner, MVBPL in the said Petition has also filed IA No.7/IA/2022 seeking amendments to the Petition to which SECI has also filed its reply opposing such amendments. Learned senior counsel submitted that the said IA may also be heard together with main Petition on merit rather than deciding upon the IA first and then proceeding with main Petition. Learned counsel for the Petitioner did not oppose the above submission made by the learned senior counsel for SECI.
4. Learned counsel for the Respondent, BYPL in Petition No. 227/MP/2020 submitted that the Respondent has already filed its reply in the said matter.
5. Considering the submissions made by learned senior counsel and learned counsel for the parties, the Commission permitted the Petitioner, MEIPL to file its rejoinder in Petition No. 727/MP/2020 within two weeks
6. The Petitions along with IA No. 7/2022 therein shall be listed for final hearing in due course for which separate notice will be issued.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)